

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
LOK SABHA
UNSTARRED QUESTION NO. 1131
ANSWERED ON 21st DECEMBER, 2017

DRUNK-DRIVER ACCIDENTS

1131. SHRI JAGDAMBIKA PAL:

SHRI M. I. SHANAVAS:

SHRI FEROZE VARUN GANDHI:

SHRI INNOCENT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether increase in the number of road accidents due to drunk driving has been reported from various States of the country;
- (b) if so, the details of road accidents due to drunk driving reported during the last three years and the current year, State/ UT-wise; and
- (c) the steps taken or being taken by the Government to check drunk driving?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

(a) to (b) As per the information received from police department of States/UTs, the number of road accidents due to intake of alcohol by drivers during last three years is as under:-

Year	Road Accidents due to Intake of Alcohol	Total number of Road Accidents
2014	18,916	4,89,400
2015	16,298	5,01,423
2016	14,894	4,80,652

State/UT-wise total number of road accidents due to intake of alcohol during the calendar years 2014 to 2016 is at Annexure.

(c) Following steps have been initiated by the Government to curb the number of road accidents caused by drunken driving: -

(i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.

(ii) All the State Government/UTs have been requested to ensure that no license is issued to liquor vendors along National Highways. Further they have also been requested to review

cases where licence has already been given for liquor vendors along National Highways and to take corrective action.

(iii) Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.

(iv) Motor Vehicles (Amendment) Bill 2017, which has been introduced in the House by Ministry of Road Transport & Highways, provides for enhanced fines for the offence of drunken driving and other traffic violations.

(v) Enforcement of various provisions of Motor Vehicles Act, 1988 is the responsibility of State Governments. This Ministry has issued instructions to all State Governments to invoke Section 185 of Motor Vehicles Act, 1988 which provides for punishment of imprisonment or fine or both for the offence of drunken driving.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO.1131 FOR ANSWER ON 21-12-2017 ASKED BY SHRI JAGDAMBIKA PAL; SHRI M. I. SHANAVAS.; SHRI FEROZE VARUN GANDHI; SHRI INNOCENT REGARDING DRUNK-DRIVER ACCIDENTS

ROAD ACCIDENTS DUE TO INTAKE OF ALCOHOL BY DRIVERS

S.No	State/UTs	2014	2015	2016
1	2	4	5	6
1	Andhra Pradesh	594	490	128
2	Arunachal Pradesh	11	22	15
3	Assam	613	611	352
4	Bihar	1680	1457	593
5	Chhattisgarh	335	227	145
6	Goa	9	6	3
7	Gujarat	42	361	64
8	Haryana	1095	1092	529
9	Himachal Pradesh	74	50	72
10	Jammu & Kashmir	388	375	47
11	Jharkhand	611	1518	543
12	Karnataka	2207	298	396
13	Kerala	35	49	133
14	Madhya Pradesh	3540	2665	3083
15	Maharashtra	1251	1345	226
16	Manipur	0	0	71
17	Meghalaya	25	137	35
18	Mizoram	16	15	27
19	Nagaland	91	2	13
20	Orissa	637	972	1255
21	Punjab	442	118	317
22	Rajasthan	915	667	673
23	Sikkim	8	30	12
24	Tamil Nadu	1416	818	531
25	Telangana	968	42	202
26	Tripura	12	13	5
27	Uttarakhand	508	6	40
28	Uttar Pradesh	1232	2403	4633
29	West Bengal	0	413	462
30	A & N Islands	25	30	27
31	Chandigarh	11	8	9
32	D & N Haveli	1	6	0
33	Daman & Diu	0	7	7
34	Delhi	51	40	164
35	Lakshadweep	0	0	0
36	Puducherry	73	5	82
	Total	18,916	16,298	14,894